



2026:AHC:14431

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1462 of 2026

Usha Devi

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Shekhar Sharma
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of respondent nos.1 & 2 and Shri Pradeep Kumar Singh, learned counsel appearing on behalf of Respondent No.3.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Tehsildar Aurari, District Bhadohi to decide the Case No. RST/11328 of 2025 , Computer Case No.T202516670611328 (Ramakant vs. Nand Kishor) Under Section 209(J) of U.P. Revenue Code, 2006, within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Tehsildar Aurari, District Bhadohi to decide the aforesaid case, expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Swati